

केन्द्रीय प्रशासनिक अधिकरण  
CENTRAL ADMINISTRATIVE TRIBUNAL

कलकत्ता न्यायपीठ, कलकत्ता  
CALCUTTA BENCH, CALCUTTA

आदेश पत्र  
ORDER SHEET

आवेदन संख्या  
Application No.

MA - 514/99

का १६६  
of 199

आवेदक  
Applicant (s)

Sik. Jinteyaz

(OA - 985/97)

प्रत्यर्थी  
Respondents

U.O. 8028

आवेदक का वकील

Advocate for the Applicant (s)

B.C. Sinha

प्रत्यर्थी का अधिवक्ता  
Advocate for the Respondent (s)

P. Chatterjee

रजिस्ट्री की टिप्पणी  
Notes of the Registry

न्यायपीठ का आदेश  
Order of the Tribunal

The application has been -  
filed on 16.9.99 for 9/8.  
Placed below for f.n.a pl.

16.9.99

30/9

26-11-99 (c-i)

MA & OA disposed

✓C

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A. 514 of 99

(O.A. 985 of 97)

Date of order 27.9.99

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.

Hon'ble Mr. B.P. Singh, Administrative Member.

SK IMTEYAZ

-V E R S U S -

UNION OF INDIA & ORS.

For the applicant : Mr. B.C. Sinha, counsel.

For the respondents : Mr. P. Chatterjee, counsel.

O R D E R

In this M.A., the petitioner has prayed for issuance of direction upon the respondent authorities to pay him the subsistence allowance from November, 1997 till date, at the rate of 75% p.m. It is alleged that since November 1997 the petitioner who was under suspension has not received any subsistence allowance as per rules to which he is entitled.

Mr. Chatterjee, Id. counsel appearing for the respondents submits that he has no instruction in this regard. But the admitted position is that the petitioner is under suspension. Under such circumstances, we pass an interim order directing the respondents to pay the petitioner subsistence allowance as per extant rules from November 1997 till August 1999 within a fortnight from this day, if not already paid. The matter to come up for further order on 26.11.99.

2. Plain copy of this order be made over to the Id. counsel for both the parties for communication and compliance.

*Member (A)*

*.C.*

*Vice-Chairman.*